

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3555

ANSWERED ON:15.12.2014

INCLUSION IN STS LIST

Giluwa Shri Laxman;Mishra Shri Bhairon Prasad;Suresh Shri Doddalahalli Kempegowda;Teacher Smt. P.K.Sreemathi

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has received any proposals from various State Governments for inclusion of various communities in the list of Scheduled Tribes (STs);
- (b) if so, the details thereof along with the names of communities included in the list of STs during the last three years and the current year;
- (c) whether a number of recommendations for inclusion of tribes in the list of Scheduled Tribes are still pending with the Government for approval;
- (d) if so, the details and the present status thereof, State/UT-wise; and
- (e) the various steps taken by the Government for approving the said proposals?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): Yes, Madam.
- (b): A statement indicating the State/UT-wise number of proposals; and a statement indicating the names of communities included in the list of STs during the last three years and the current year are annexed as Annex-I.
- (c): Yes, Madam.
- (d): A statement indicating the details is annexed as Annex-II.
- (e): The Government of India on 15-6-1999, and further amended on 25-6-2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. The proposals were processed as per the extant modalities.